

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1068
TO BE ANSWERED ON 26.07.2021**

DENYING SUPER SPECIALITY TREATMENT

1068. SHRI N.K. PREMACHANDRAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it has come to the notice of the Government that the super speciality treatment benefit has been denied to the Insured Persons and their dependents due to lack of contribution and attendance as per the existing norms;**
- (b) if so, the action taken for providing super specialty treatment during the period from July 1st 2021 to December 31st 2021;**
- (c) whether it has also come to the notice of the Government that the lack of attendance and non remittance of contribution is due to the Covid-19 restrictions;**
- (d) if so, the action taken to relax from remittance of contribution and attendance for providing super speciality treatment; and**
- (e) whether the Government proposes to exempt the period from October 1st 2020 to March 31st 2021 from remittance of contribution and number of attendance and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): Considering Covid-19 pandemic situation and subsequent non-payment of contribution by employer/employees as a result of nationwide lockdown, the Employees' State Insurance Corporation (ESIC) has relaxed contributory conditions during the period starting from 1st April 2020 to 30th September 2020 so that medical benefit including super specialty treatment is not denied during the corresponding benefit period w.e.f. 1st January 2021 to 30th June 2021.

Contd..2/-

2. Super specialty treatment benefit during the period from 1st July 2021 to 31st December 2021 corresponds to contribution period starting from 1st October 2020 to 31st March 2021. Entitlement for super specialty treatment benefit during this period is governed by prevailing normal contributory conditions under ESI Scheme.

(c) & (d): ESI Corporation has given some relaxation in the payment of ESI contribution during the Covid pandemic. The date of payment of monthly contribution was extended as follows:

- i. The contribution for the current calendar month is to be paid on or before 15th of the next calendar month by the employer.**
- ii. The ESI contributions for the month of February, 2020 and March, 2020 were allowed to be filed and paid upto 15th April, 2020 and 15th May, 2020 respectively, as against 15th March and 15th April, 2020 respectively.**
- iii. The filing & payment of ESI contribution for the month February, 2020 was further extended to 15th May, 2020, as against the 15th April, 2020.**
- iv. The ESI contribution for the month of April, 2021 was allowed to be filed and paid up to 15th June, 2021, as against 15th May, 2021.**
- v. No interest or damages was payable by the employer during the extended period for payment of contribution.**

2. There are two contribution periods in a financial year, viz. April to September and October to March. Employer has to file return of contribution for a contribution period within 42 days of the termination of the contribution period to which it relates. Following extension were provided for period of filing of Return of contribution:

- i. One-time relaxation was given to those employers who did not file return of ESI contribution for the contribution period April, 2019 to September 2019 within 42 days after end of contribution period. Employers were allowed to file return of contribution upto 15.05.2020, as against 11-11-2019.**
- ii. Employers were allowed to file the return of contribution for the contribution period October, 2019 to March, 2020 till 11.06.2020 which was later extended upto 15.07.2020 instead of 12-05-2020.**

One-time opportunity was also given to those Employers who could not file ESI contribution for the contribution period April, 2020 to September, 2020 within 42 days after end of the contribution period, Employers were allowed to file contribution upto 15.01.2021 instead of 11.11.2020.

(e): There is no such proposal.